

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-496(ND)/2017

IN THE MATTER OF:

M/s. Synergy Steels Ltd.

.... Applicant/Petitioner

Vs.

M/s. Bharat Heavy Electricals Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)


For the Petitioner/Applicant: Mr. Sajeve Deora, Mr. Pulkit Deora & Mr. Bikram Rana, Advocates

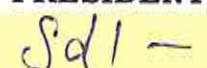
For the Respondent :

ORDER

Learned counsel for the parties have stated that talks for amicable settlement are in progress and are likely to conclude in the coming week.

List for further consideration on 09.01.2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

18.12.2017
VINEET